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***IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8684/2010

HERO HONDA MOTORS LTD Petitioner
Through Mr. Ajay Vohra and Ms. Kavita
Jha, Advocates.

versus

ADDL COMMISSIONER OF INCOME TAX Respondent
Through Mr. Sanjeev Sabharwal, Sr.
Standing Counsel.

+ W.P.(C) 49/2012

HERO MOTOCORP LTD AND ANR Petitioner
Through Mr. Ajay Vohra and Ms. Kavita
Jha, Advocates.

versus

ADDITIONAL COMMISSIONER OF INCOME-TAX AND
ANR Respondent
Through Mr. Sanjeev Sabharwal, Sr.
Standing Counsel.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

% **21.11.2013**

Learned counsel for the petitioner submits that they have substantially succeeded in appellate proceedings, though appeal for one year is still pending. In these circumstances, he states that he will like to withdraw the present writ petition without prejudice to their contention that special audit was not justified



in the facts of the case. It is also stated that special audit has been directed in subsequent years and ^{a r.} ~~the~~ writ petition is pending before the Court and withdrawal of the present writ petition should not adversely affect the said writ petition.

Taking the statement on record, the writ petition is dismissed as withdrawn without expressing any opinion on merits.


SANJIV KHANNA, J.


SANJEEV SACHDEVA, J.

NOVEMBER 21, 2013

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